

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.264/TT/2015

Date: 28.12.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from anticipated/actual COD to 31.03.2019 for 765kV S/C Kurnool-Raichur transmission line along with associated bay extensions at 765/400 kV Kurnool Sub-station and 765/400 kV Raichur Sub-station under "Southern Region System strengthening Scheme -XXII "

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 11.1.2016:-

- i. Submit the IDC & IEDC computations on cash basis considered for the capital cost as on COD. With regard to additional capital expenditure on account of balance and retention payment, submit the nature/works against which the payment is withheld along with name of contractor/supplier and the amount of all balance payments yet to be made.
- ii. Submit a copy of Auditor Certificate towards actual cost as on COD and year wise additional capitalization along with revised tariff forms (if required) for final tariff. Submit the certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or COD.
- iii. Submit the colour SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems.

In case the above said information is not received within the specified date, the petition shall be disposed on the basis of the information available on record.

Yours faithfully,

Sd/-
(M.M.Chaudhari)
Asst Chief (Fin)